

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

**I.A.No. 46/2006 in
Petition No.72/2005**

In the matter of

Approval of transmission charges for LILO of 400 k V S/C Singrauli-Kanpur transmission line-I, 400 k V sub-station at Allahabad and LILO of 400 k V S/C Singrauli-Kanpur transmission line-II including ICT I & II at Allahabad with associated bays in Northern Region for the period 2004-09 and for additional capitalisation during 2001-04.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

1. Himachal Pradesh State Electricity Board, Shimla
2. Punjab State Electricity Board, Patiala
3. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
4. Power Development Department, Govt. of J&K, Srinagar
5. Uttar Pradesh Power Corporation Ltd., Lucknow
6. Delhi Transco Ltd, New Delhi
7. Chief Engineer, Chandigarh Administration, Chandigarh
8. Uttranchal Power Corporation Ltd, Dehradun
9. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
10. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
11. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
12. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
13. Northern Railway, Baroda House, New Delhi

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri C. Kannan, PGCIL
3. Shri T.P.S.Bawa, PSEB

**ORDER
(DATE OF HEARING: 29.8.2006)**

The Commission by its order dated 9.5.2006 had allowed the transmission charges for LILO of 400 kV S/C Singrauli-Kanpur transmission line-I and LILO of 400 kV S/C Singrauli-Kanpur transmission line-II and ICTs- I & II at Allahabad in Northern Region for the period 2004-09 after accounting of additional capitalisation for the period 2001-04.

2. Through this interlocutory application, the petitioner, Power Grid Corporation of India Ltd. prays for approval of return on equity and interest on loan on account of additional capital expenditure for the period 2001-04 in respect of LILO of 400 kV S/C Singrauli-Kanpur transmission line-II and ICT II at Allahabad.

3. The interlocutory application is listed for hearing after notice.

4. Heard Shri U. K. Tyagi for the petitioner and Shri T. P. S. Bawa for Punjab State Electricity Board. Shri Bawa has submitted that the claim made in the interlocutory application was based on the similar relief granted in case of generating stations owned by NTPC. He has further submitted that the Appellate Tribunal for Electricity by its order dated 7.7.2006 in Appeal No. 36/2006 (U.P. Power Corporation Ltd. Vs National Thermal Power Corporation Ltd. and others) has held that such a claim could not be allowed. He accordingly prayed for dismissal of the interlocutory application.

5. The representative of the petitioner has submitted that order dated 7.7.2006 of the Appellate Tribunal for Electricity needs to be examined and he has requested for a short adjournment. Shri Bawa has not objected to the prayer for adjournment.

6. The prayer made on behalf of the petitioner is allowed. List this petition on 7.9.2006 for further directions.

**sd-/
(A.H. JUNG)
MEMBER**

**sd-/
(BHANU BHUSHAN)
MEMBER**

**sd-/
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 29th August 2006